

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1534  
(TO BE ANSWERED ON 31.07.2026)**

**STATUS OF BROADCASTING BILL**

**1534. SHRI RAJEEV KUMAR**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) the current status of the Broadcasting Bill and does it bring individual digital news creators within its scope;
- (b) whether the Bill's provisions on digital creators and content evaluation will be reconsidered;
- (c) whether demonetization of social media postings rather than removal will be considered as a preferred route to regulate defamatory/inflammatory/fake news/views flooding social media;
- (d) new safeguards to put to prevent the Bill from suppressing journalistic and creative expression; and
- (e) whether further public consultation will be held?

**ANSWER**

**THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND  
PARLIAMENTARY AFFAIRS  
(DR. L. MURUGAN)**

**(a) to (e):** The draft Broadcasting Services (Regulation) Bill was placed in the public domain on 10.11.2023, seeking views/comments/suggestions of the general public and stakeholders up to 15.10.2024.

The suggestions received from all stakeholders have been examined.

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